

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No.: 22 of 2021 (EZ)

Mohammad Khalik Ansari

Applicant

Vs.

MoEF&CC & Ors.

Respondents

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Filed by: -

Soc

Surendra Kumar
Advocate

Jharkhand State Pollution Control Board

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BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

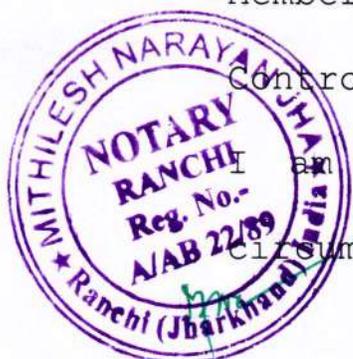
O. A. No.: 22 of 2021 (EZ)

Mohammad Khalik Ansari Applicant
MoEF&CC & Ors. Respondents
Vs.

Affidavit of the Member Secretary, Jharkhand State Pollution Control Board in compliance of order dated 27.05.2022.

I, Yatindra Kumar Das, son of Late K. K. Das, presently posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and am duly authorized and here by solemnly state and affirm as follows: -

1. That at present, I am working and posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.



Notary under Notaries Act 1952
Ranchi (Jharkhand)

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2. That I have gone through the order dated 27.05.2022 passed by the Hon'ble NGT, EZB, Kolkata and has understood the contents therein.

3. That I have gone through the relevant files and records.

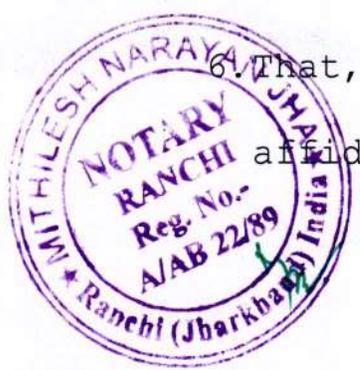
4. That, it is humbly stated and submitted that the Hon'ble NGT, EZB, Kolkata in its order dated 27.05.2022 has directed the Member Secretary JSPCB to file his personal affidavit showing what action has been taken for past violations pertaining to illegal mining in the flood plain area of river Ganges in Sahebganj area referred to in his affidavit dated 20.04.2022 at the appropriate time.

5. That, at the outset the answering respondent tenders unconditional apology for any inconvenience caused to this Hon'ble Court. That the, answering respondent is apologetic for any unintentional act of omission in past.

6. That, it is humbly stated and submitted that the affidavit dated 20.04.2022 was sworn by Sri

22 JUL 2022

Notarized under Notaries Act, 1956
& Notaries Rules 1956 by Govt. of
Jharkhand - Ranchi (Jharkhand)



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Kamlakant Pathak, Regional Officer, JSPCB
Regional Office, Dumka.

7. That, it is humbly stated and submitted that neither the Member Secretary, Jharkhand State Pollution Control Board nor the Regional Officer, JSPCB Regional Office, Dumka tried to suppress the material information from this Hon'ble Tribunal in judicial proceedings which has been disclosed in the affidavit of the Deputy Commissioner, Sahibganj. The information provided by the Deputy Commissioner, Sahibganj in his affidavit states about the action taken either by the District Task Force or by the District Administration. Moreover, the information provided in the affidavit of the Deputy Commissioner is for the period from 1st January 2020 till 5th June 2021 and it pertains to the action taken in whole of Sahebganj District. That it is further stated that the affidavit filed by the state is a comprehensive action taken report which includes entire district of Sahebganj.

22 JUL 2022

Authorised under Notaries Act 1954
& Notaries Rules 1956 by Govt. of
Jharkhand Ranchi (India)



8. That, it is humbly stated and submitted that in the meeting dated 21.10.2019 of the District Task

Force (Mining) it was decided to monitor that no stone dump or dispatch should take place along the banks of the Ganges and direction was given to JSPCB to cancel the CTO issued to the Units located along the banks of the Ganges. In light of this the District Mining Officer (DMO), Sahibganj has requested the Regional Officer, JSPCB Regional Office, Dumka to act from his level vide Letter No. 1472/M dated 31.10.2019.

Photocopy of Minutes of Meeting dated 21.10.2019 of the District Task Force (Mining), Sahebganj and DMO Sahibganj Letter No. 1472/M dated 31.10.2019 are annexed as **Annexure - I.**

9. That, it is humbly stated and submitted that along the river banks altogether a list of 17 Dealers' license for storage of stone chips were issued by the Mines Department, Govt. of Jharkhand. Out of these 17 licenses 4 were repeated. Hence, total Dealers' licenses equals to 13 in nos. as informed by the District Mining

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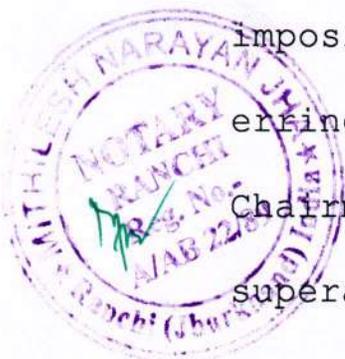
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& Notaries Rules 1956 by Govt. of
Jharkhand, Ranchi



Officer, Sahebganj. Out of these 13 units, Combined Consent (CTE & CTO) was granted to 9 units. Out of these 9 units 6 units had applied for renewal of CTO which were rejected by the Board in light of the letter no.1472/M dated 31.10.2019 issued by the District Mining Officer, Sahebganj and it was directed not to operate the unit further. Rest of three (3) units didn't opt for renewal of CTO and became inoperative. These nine Units were closed down and no operation was further carried out. Moreover, the establishment, machineries, instruments and all other things were removed from that place so no Environmental compensation was levied on them as the levying of the Environmental Compensation was not required nor any other punitive action was initiated against those Nine Units. Four units illegally operated without Consents of the Board. Hence, the deponent called for a report from the Regional Office, Dumka & recommended for imposition of Environmental Compensation on the erring units which is yet to be approved by the Chairman, JSPCB (yet to be appointed after superannuation of the previous Chairman).

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Notary Public under Notaries Act 1956 & Notaries Rules 1956 by Govt. of Jharkhand Ranchi



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Photocopy of the Combined Consent (CTE & CTO) issued by the Board to those Nine Units and the report submitted by the Regional Office, Dumka vide letter no. - 1030 dated 11/07/2022 and letter no. - 1078 dated 16/07/2022 are annexed as **Annexure - II & III** respectively.

10. That, it is humbly stated and submitted that on dated 06.06.2022 the Regional Officer, JSPCB Regional Office, Dumka along with his team has inspected the Bada Madansahi, Chota Toufir ghats of the River Ganga and has found that no storage of minerals was taking place at the sites of those six Units. The Inspection Report of which has been submitted vide Ref. no. 729 dated 06/06/2022.

Photocopy of the Inspection Report submitted vide Ref. no.

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Authorized under Notaries Act 1952 & Notaries Rules 1956 by Govt. of Jharkhand (Ranchi)



729 dated 06/06/2022 is annexed as **Annexure - IV.**

11. That, it is humbly stated and submitted that the delay in submission of the Affidavit may kindly be condoned as the said affidavit could not be approved by the Competent Authority (the Chairman, JSPCB) till 30/06/2022 and he superannuated. Now, it is being filed in anticipation of the approval from the Competent Authority (the Chairman, JSPCB yet to be appointed after superannuation of the previous chairman).

12. The statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Yatiendra Kumar

DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of, July 2022 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Authorised under Notaries Act 1952 & Notaries Rules 1956 by Court of (Muzharani, Ranchi)

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N. Narayan Sharma
22/7/2022
NOTARY PUBLIC RANCHI

Yatiendra Kumar

DEPONENT

समाहरणालय, साहेबगंज
(खनन शाखा)

पत्रांक 1420 / खनन.

प्रेषक

उपायुक्त
साहेबगंज।

सेवा में

- पुलिस अधीक्षक, साहेबगंज।
- अपर समाहर्ता, राजस्व, साहेबगंज।
- वन प्रमंडल पदाधिकारी, साहेबगंज।
- अनुमंडल पदाधिकारी, साहेबगंज/राजमहल।
- पुलिस उपाधीक्षक, साहेबगंज/ राजमहल एवं बरहरवा।।
- क्षेत्रीय पदाधिकारी, प्रदूषण नियंत्रण पर्यद, दुमका।
- जिला परिवहन पदाधिकारी, साहेबगंज।
- जिला खनन पदाधिकारी, साहेबगंज।

19/10/19

साहेबगंज, दिनांक 16/10/19

विषय दिनांक 21.10.2019 को जिला टास्क फोर्स खनन की बैठक के संबंध में।

महाशय

उपर्युक्त विषय के संदर्भ में सूचित करना है कि जिला स्तरीय टास्क फोर्स खनन की

बैठक अगामी दिनांक 24/10/2019 को 11:00 बजे कार्यालय प्रकोष्ठ में निर्धारित की गयी है।

अतः अनुरोध है कि निर्धारित तिथि को स-समय बैठक में भाग लेना सुनिश्चित करेंगे।

विश्वासभूजन

उपायुक्त,
साहेबगंज।

K. Prasad
19-10-19

Dear
19-10-19

Received

[Signature]



जिला टास्क फोर्स (खनन) साहेबगंज की बैठक दिनांक 21.10.19 को उपायुक्त -सह- अध्यक्ष
जिला टास्क फोर्स (खनन) की अध्यक्षता में आहूत की गई बैठक की कार्यवाही।

उपस्थिति पंजी के अनुसार

- 1 पुलिस अधीक्षक, साहेबगंज।
- 2 अपर समाहर्ता, राजस्व, साहेबगंज।
- 3 वन प्रमंडल पदाधिकारी, साहेबगंज।
- 4 अनुमंडल पदाधिकारी, राजमहल।
- 5 पुलिस उपाधीक्षक, साहेबगंज/ राजमहल एवं बरहरवा।।
- 6 क्षेत्रीय पदाधिकारी, प्रदूषण नियंत्रण पर्षद, दुमका।
- 7 जिला परिवहन पदाधिकारी, साहेबगंज।
- 8 जिला खनन पदाधिकारी, साहेबगंज।

1. उपायुक्त महोदय के द्वारा सर्वप्रथम गत बैठक की कार्यवाही एवं उसके अनुपालन की समीक्षा की गयी।
2. N.H/S.H सडक/रेल किनारे 100 मीटर दूरी पर अवस्थित क्रशर को जाँच कर हटाने संबंधी निर्देश दिया गया।

(अनुपालन, अनुमंडल पदाधिकारी/अनुमंडल पुलिस

पदाधिकारी/झारखंड राज्य प्रदूषण नियंत्रण पर्षद, दुमका)

3. जिला टास्क फोर्स (खनन) द्वारा की गयी कार्यवाही से संबंधित अनुपालन प्रतिवेदन प्रत्येक सप्ताह उपायुक्त -सह- अध्यक्ष जिला टास्क फोर्स (खनन) को उपलब्ध कराने की निर्देश दिया गया है।

(अनुपालन, सभी सदस्य, जिला टास्क फोर्स (खनन)

4. गंगा के किनारे पत्थर/डम्प या प्रेषण न हो इसकी निगरानी बनाये रखने के साथ निर्गत अनुज्ञप्ति रद्द करने हेतु खान विभाग एवं C/O परिसम्पत् हेतु झारखंड राज्य प्रदूषण नियंत्रण पर्षद से अनुरोध करने का निर्देश दिया गया।

(अनुपालन, जिला खनन पदाधिकारी/

झारखंड राज्य प्रदूषण नियंत्रण पर्षद, दुमका)

5. साहेबगंज जिलान्तर्गत सभी रेलवे साईडिंग की नियमित जाँच कर आवश्यक कार्यवाई करेंगे।

(अनुपालन, अनुमंडल पदाधिकारी/अनुमंडल पुलिस
पदाधिकारी, जिला खनन पदाधिकारी)



6. अनुमंडल कार्यालय, साहेबगंज में झारखंड राज्य प्रदूषण नियंत्रण पर्षद, दुमका का कार्यालय संचालन हेतु चार कमरा आवंटित है। परन्तु अभी तक कार्यालय का संचालन आरम्भ नहीं हुआ है। जिसमें कार्यालय संचालन अतिशीघ्र करने हेतु निर्देशित किया गया है।

(अनुपालन, झारखंड राज्य प्रदूषण नियंत्रण पर्षद, दुमका)

7. सचिव खान, से उपायुक्त महोदय स्तर बंदरगाह से चेकनाका खोलने हेतु पत्राचार करना।
(अनुपालन, जिला खनन पदाधिकारी, साहेबगंज)

8. बंदरगाह के IWDA के पदाधिकारियों के साथ पत्थर प्रेषण से संबंधित बैठक कर प्रतिवेदन उपलब्ध करना।

(अनुपालन, अनुमंडल पदाधिकारी)

9. वन प्रमंडल पदाधिकारी ने बताया कि मौजा- बोरना दाग संख्या 85 जो वन भूमि है पर खनन कार्य किया जा रहा है। जिस पर आवश्यक कार्रवाई करने हेतु निर्देशित किया गया।

(अनुपालन, वन प्रमंडल पदाधिकारी)

10. 3 दिनों के अंदर बाकुडी रेलवे लाईन के किनारे अवस्थित क्रशर की जाँच कर संयुक्त जाँच प्रतिवेदन दिये जाने का निर्देश दिया गया।

(अनुपालन, अनुमंडल पदाधिकारी/अनुमंडल पुलिस पदाधिकारी)

11. बरहेट में अवैध बालू के उठाव एवं जप्त कर अवैध भंडारण के विरुद्ध आवश्यक कार्रवाई कर का निदेश दिया गया।

(अनुपालन, अनुमंडल पदाधिकारी पदाधिकारी)

12. साहेबगंज सदर अनुमंडल पुलिस पदाधिकारी द्वारा बताया गया कि सगुनी झरना को अवैध ब्लारिस्टिंग भर दिया गया है। जिस पर निर्देशित किया गया जाँच कर आवश्यक कार्रवाई की जाय।

(अनुपालन, वन प्रमंडल पदाधिकारी, SDPO)

धन्यवाद ज्ञापन के साथ टास्क फोर्स की आहूत बैठक को समाप्त की गयी।

Handwritten signature and date: 5-11-2011

उपायुक्त,
साहेबगंज।

ज्ञापक...../एम0, दिनांक.....

प्रतिलिपि : पुलिस अधीक्षक, साहेबगंज/अपर समाहर्ता/अनुमंडल पदाधिकारी/पुलिस उपधीक्षक, साहेबगंज एवं राजमहल/ सहायक निदेशक, भूतत्व, दुमका/वन प्रमंडल पदाधिकारी, साहेबगंज/क्षेत्रीय स्तर पर राज्य नियंत्रण प्रदूषण पर्षद, के पदाधिकारी, दुमका/जिला परिवहन पदाधिकारी/जिला खनन पदाधिकारी/ अंचलाधिकारी, बोरियो, साहेबगंज, मंडरो, तालझारी, राजमहल, बरहरवा, पतना, बरहेट एवं उधवा को सूचनार्थ।

उपायुक्त,
साहेबगंज।

Handwritten signature and date: 5-11-2011



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जिला खनन कार्यालय, साहेबगंज

पत्रांक 1422 / एम०. दिनांक 31/10/19

प्रपक,

जिला खनन पदाधिकारी,
साहेबगंज।

सेवा में,

निदेशक, खान,
खान एवं भूतत्व विभाग,
खान निदेशालय, झारखण्ड, रांची।

विषय

गंगा नदी के किनारे निर्गत डलीर अनुज्ञप्ति को रद्द करने के संबंध में।

महोदय

उपर्युक्त विषय के संबंध में कहना है कि दिनांक 21.10.19 को आहूत जिला टास्क फोर्स (खनन) बैठक में लिये गये निर्णय के आलोक गंगा नदी के किनारे निर्गत डलीर अनुज्ञप्ति और सहमति पत्र (C/O) को गंगा नदी को प्रदूषण बचाते के लिये रद्द करने करने का निर्णय लिया गया है।

अतः भवदीय से सादर अनुरोध है कि निर्गत डलीर अनुज्ञप्ति को रद्द करने की कृपा की जाय जिसकी सूची संलग्न है।

विश्वासभाजन

६

जिला खनन पदाधिकारी
साहेबगंज।

द्वारा

एम०. दिनांक

प्रतिलिपि

क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण बोर्ड, दुमका को सूचनार्थ प्रेषित।
अनुरोध है कि अपने स्तर से भी कार्रवाई करने की कृपा की जाय।

जिला खनन पदाधिकारी
साहेबगंज।



A-II 885



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-4599995/2019/8

Dated : 2019-02-04

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-24 of M/S RISHIKESH AUTO MOBILES, Occupier Name :RISHIKESH KUMAR for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 125 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

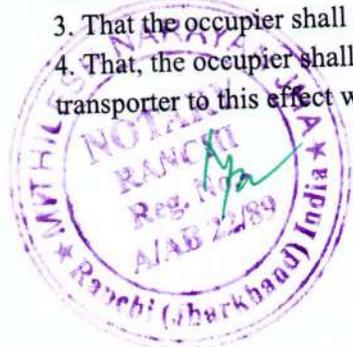
(b) The content of land rent agreement made on 07.12.2018 ,and entered in Notary public, Sahibganj, plot no.- 36 & 37, area - 0.11 Acre, Mauza- Bada Madansahi, for 04 years 11 months.

3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - CHHOTA TOUFIR , P S -BORIO , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mouza-CHHOTA TOUFIR, Khata no. - 05, Khesra no.- 36 & 37	Area- 0.11 Acre	Rs.- 45.8 Lac	STOCK YARD FOR STONE BOULDER, CHIPS, METAL - 1,00,000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport



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contract shall be terminated with immediate effect.

5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.

6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?

7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.

8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period

9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month

10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

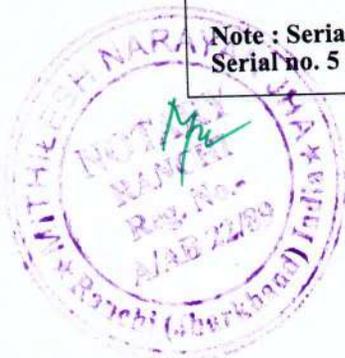
(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

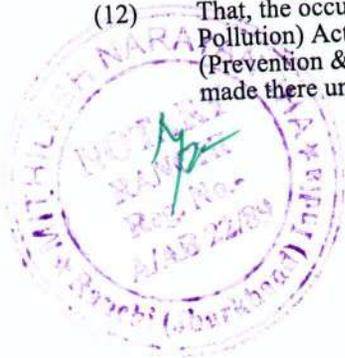
(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.



- 889
4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
 5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

**RAVINDR
A PRASAD**
(Ravindra Prasad)
Regional Officer

Digitally signed by RAVINDRA PRASAD
DN: cn=RA, ou=JHARKHAND STATE POLLUTION
CONTROL BOARD, ou=GOVT OF JHARKHAND,
postalCode=834004, st=Jharkhand,
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08F9E97488F564476AC5385118C1783C27A,
c=RAVINDRA PRASAD
Date: 2019.02.01 18:36:49 +05'30'

Dated : 2019-02-04

Memo No. : JSPCB/RO/DMK/CTE/CTO-
4599995/2019/8

Copy to: Sri RISHIKESH KUMAR of M/s M/S RISHIKESH AUTO MOBILES, AT - CHHOTA TOUFIR, Po.- Borio, Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

**RAVINDRA
PRASAD**
(Ravindra Prasad)
Regional Officer

Digitally signed by RAVINDRA PRASAD
DN: cn=RA, ou=JHARKHAND STATE POLLUTION CONTROL
BOARD, ou=GOVT OF JHARKHAND,
postalCode=834004, st=Jharkhand,
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c=RAVINDRA PRASAD
Date: 2019.02.01 18:36:49 +05'30'





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-4597154/2019/4

Dated : 2019-02-04

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-24 of M/S MINHAZ STONE WORKS, Occupier Name :MD MAKSUD ALAM for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 130 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

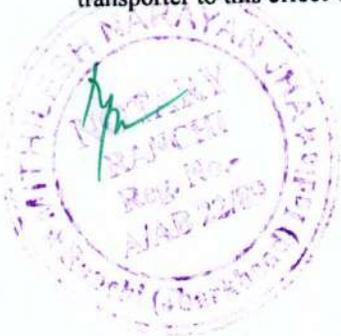
(b) The content of land rent agreement made on 22.11.2018 ,and entered in Notary public, Sahibganj, for plot no.-28, 29, area given -0.23 Acre, Mauza-Bada Madansahi, for 04 years 06 months.

3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - BADA MADAN SAHI , P S -BADA MADAN SAHI , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mauza -BADA MADAN SAHI ,Khata No.- 09 & 17, Khesra No.- 28 & 29	0.23 ACRE	Rs.- 46.8 Lac	STOCK YARD FOR STONE CHIPS, BOLDER, METAL- 100000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport



contract shall be terminated with immediate effect.

- 5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.
- 6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?
- 7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.
- 8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period
- 9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month
- 10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

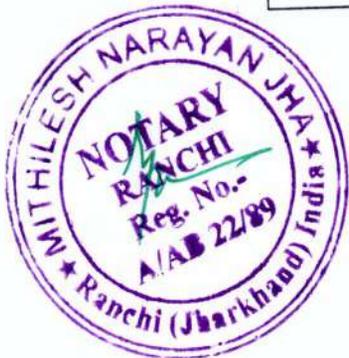
(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.
- (9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-4594615/2019/9

Dated : 2019-02-04

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-24 of M/S FIZA STONE WORKS, Occupier Name :RIYAZUL ANSARI for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 126 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

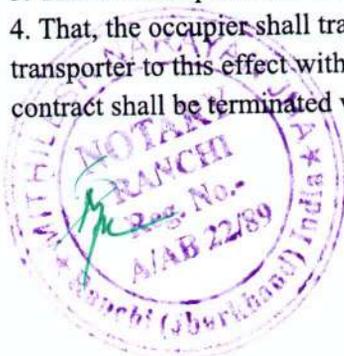
(b) The content of land rent agreement made on 18.11.2018, and entered in Notary public, Sahibganj, Plot no.- 28, area given -0.25 Acre, Mauza- Chhota Toufir, for 04 years 11 months.

3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - CHHOTA TOUFIR , P S -BORIO , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mouza- Chotta Toufir, J.B. no. 02, Khesra no.- 28	Area- 0.25 Acre	Rs. - 45.8 Lac	STOCK YARD FOR STONE CHIPS, BOLDER, METAL- 100000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport contract shall be terminated with immediate effect.



- 5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.
- 6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?
- 7. That the occupier shall obtain Stone Aggregate from only those unit which have valid CTO and EC.
- 8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period
- 9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month
- 10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

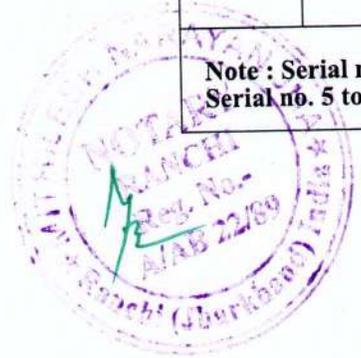
(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

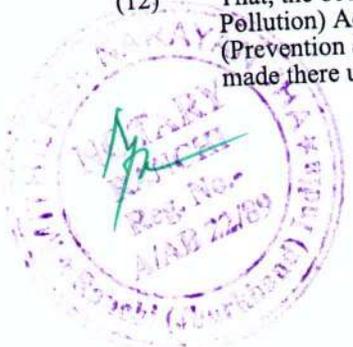
(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.
- (9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.



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4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: c=IN, ou=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=3120b090d12552ca1b8c3c671b10550b764d90f4909422805578a1d763aa95f86, 2.5.4.45=0321002AA9E60125B1A939AA10E3DF8A0F9E97486F38A476A8C385118C1783C27A, cn=RAVINDRA PRASAD, o=JSPCB, ou=RAVINDRA PRASAD

Dated : 2019-02-04

Memo No. : JSPCB/RO/DMK/CTE/CTO-4594615/2019/9

Copy to: MR. RIYAZUL ANSARI of M/S FIZA STONE WORKS, At Chhota Toufir, Borna Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: c=IN, ou=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=3120b090d12552ca1b8c3c671b10550b764d90f4909422805578a1d763aa95f86, 2.5.4.45=0321002AA9E60125B1A939AA10E3DF8A0F9E97486F38A476A8C385118C1783C27A, cn=RAVINDRA PRASAD, o=JSPCB, ou=RAVINDRA PRASAD

Date: 2019.02.04 18:46:24 +05'30'





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

900

Ref No. JSPCB/RO/DMK/CTE/CTO-4606106/2019/3

Dated : 2019-02-04

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-25 of M/S KHUSHI STONE WORKS, Occupier Name :MD ALAMUDDIN ANSARI for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 124 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

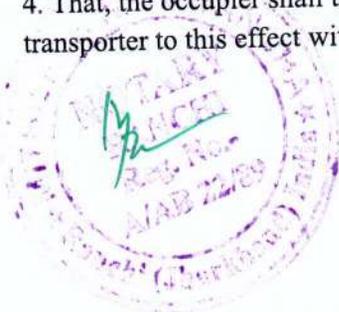
(b) The content of land rent agreement made on 19.11.2018 ,and entered in Notary public, Shibganj, Khata no. - 11, Khesra no.- 23/P, area given -0.31 Acre, for 04 years 11 months.

3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - CHHOTA TOUFIR , P S -BADA MADANSAHI , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mouza- Chhota Toufir, Khata no. - 11, Khesra no.- 23/P	Area- 0.31 Acre	Rs.- 45.80 Lacs	STOCK YARD FOR STONE BOULDER, CHIPS, METAL - 1,00,000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport



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contract shall be terminated with immediate effect.

5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.

6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?

7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.

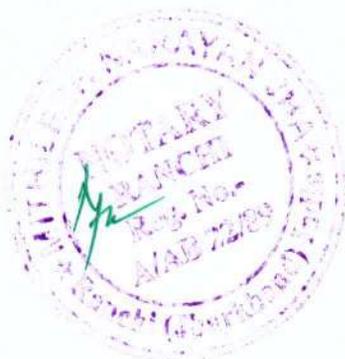
8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period

9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month

10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

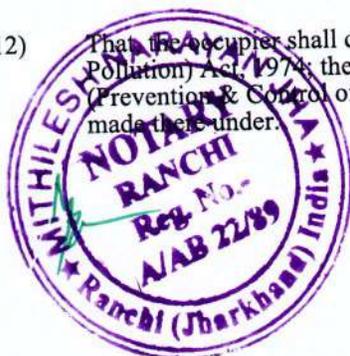
(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.



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4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: cn=RAVINDRA PRASAD, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=31208490725520c10630471b10555b47646304220557841d762a0598, 2.5.4.42=0321002A3A9E601201A99A10E30F8FAD84E978075667F8C38118C78C37A, cn=RAVINDRA PRASAD
 Date: 2019.02.04 17:27:56 +05'30'

Dated : 2019-02-04

Memo No. : JSPCB/RO/DMK/CTE/CTO-4606106/2019/3

Copy to: MD ALAMUDDIN ANSARI of M/S KHUSHI STONE WORKS, AT - CHHOTA TOUFIR, Po.- Borna, Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: cn=RAVINDRA PRASAD, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=31208490725520c10630471b10555b47646304220557841d762a0598, 2.5.4.42=0321002A3A9E601201A99A10E30F8FAD84E978075667F8C38118C78C37A, cn=RAVINDRA PRASAD
 Date: 2019.02.04 17:28:39 +05'30'





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-4590932/2019/2

Dated : 2019-02-04

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-24 of M/S IZMA STONE WORKS, Occupier Name :NAZIA SULTAN for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

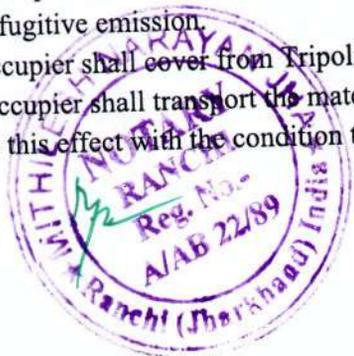
2. Documents Relied Upon:

- (a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 129 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
 - (b) The content of land agreement made on 19.11.2018 ,and entered in Notary public, Sahebganj, dated - 19.11.2018 ,for plot no.-49, 50, 51, area given - 00.27 Acre,for 04 years 11 months
3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - CHHOTA TOUFIR , P S -BORIO , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mouza- Chhota Toufir, Khata no. - 14, Khesra no.- 49,50,51	0.27 Acre	Rs. - 45.8 Lacs	STOCK YARD FOR STONE BOLDER, CHIPS, METAL- 100000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport



contract shall be terminated with immediate effect.

- 5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.
- 6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?
- 7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.
- 8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period
- 9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month
- 10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

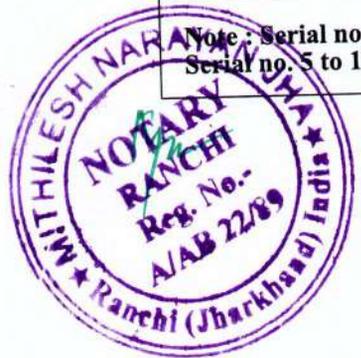
(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.



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4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer
 Dated : 2019-02-04

Digitally signed by RAVINDRA PRASAD
 DN: cn=RAVINDRA PRASAD, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=31208899012552ca18c3c577b105508d76a8004, 2.5.4.42=021002A3A9E60125B1A9294A10E3DF8FA8B18E7408F56476A8C388118C178C27A, cn=RAVINDRA PRASAD
 Date: 2019.02.04 17:58:18 +05'30'

Memo No. : JSPCB/RO/DMK/CTE/CTO-4590932/2019/2

Copy to: Smt. NAZIA SULTAN of M/S IZMA STONE WORKS, AT - CHHOTA TOUFIR, Ps.- Borio Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: cn=RAVINDRA PRASAD, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=31208899012552ca18c3c577b105508d76a8004, 2.5.4.42=021002A3A9E60125B1A9294A10E3DF8FA8B18E7408F56476A8C388118C178C27A, cn=RAVINDRA PRASAD
 Date: 2019.02.04 17:58:02 +05'30'





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Dated : 2019-02-04

Ref No. JSPCB/RO/DMK/CTE/CTO-4591408/2019/5

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-24 of M/S PREM CHAND MANDAL, Occupier Name :PREM CHAND MANDAL for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1)(c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

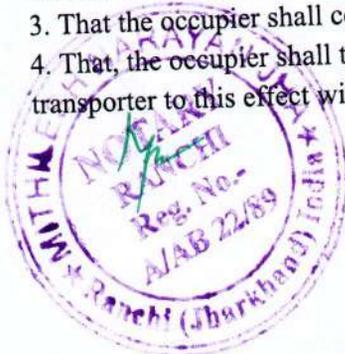
2. Documents Relied Upon:

- (a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 127 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
 - (b) The content of land agreement made on 7.12.2018 ,and entered in Notary public, Sahebganj, dated - 07.12.2018 , for plot no.-40, area given -0.13 Acre, Mauza-Chotta Toufir, for 04 years 11 months.
3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - CHHOTA TOUFFIR , P S -BORIO , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mauza - CHHOTA TOUFFIR, Khata No.- 6, Khesra No. - 40	Area- 0.13 ACRE	Rs.- 44.8 Lacs	STOCK YARD FOR STONE BOLDER, CHIPS, METAL- 100000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport



contract shall be terminated with immediate effect.

5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.

6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?

7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.

8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period

9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month

10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

(B) General Conditions :

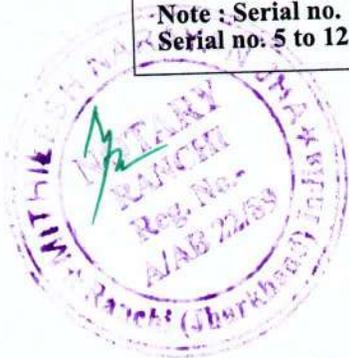
(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



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S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no: 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

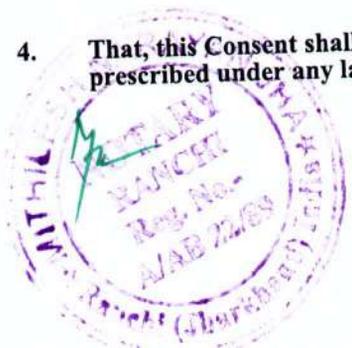
(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.



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5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: cn=R, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=312f8a9d01252ca1b8c3c671b10550bd766999422805578a1d762a9f9f86, 2.5.4.43=0321002a1a0e6012581a9394a10e3df8fa08f9e97486f564476abc38511bc1783c27a, cn=RAVINDRA PRASAD
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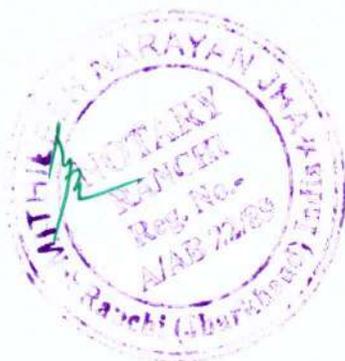
Dated : 2019-02-04

Memo No. : JSPCB/RO/DMK/CTE/CTO-4591408/2019/5

Copy to: Sri PREM CHAND MANDAL of M/S PREM CHAND MANDAL, AT - CHHOTA TOUFFIR, Po.- Bada Madanshahi, Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

RAVINDRA PRASAD
 (Ravindra Prasad)
 Regional Officer

Digitally signed by RAVINDRA PRASAD
 DN: cn=R, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=312f8a9d01252ca1b8c3c671b10550bd766999422805578a1d762a9f9f86, 2.5.4.43=0321002a1a0e6012581a9394a10e3df8fa08f9e97486f564476abc38511bc1783c27a, cn=RAVINDRA PRASAD
 Date: 2019.02.04 17:56:59 +05'30'



915



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-4604016/2019/6

Dated : 2019-02-04

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-25 of M/S HINDUSTAN STONE WORKS, Occupier Name :KALACHAND MANDAL for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 131 dated. 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

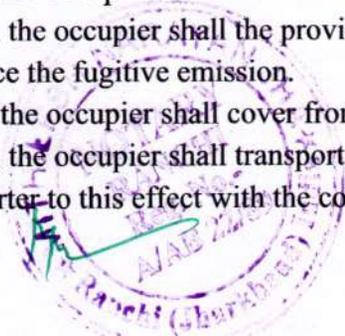
(b) The content of land rent agreement made on 22.11.2018, Notary public, Sahibganj,land given by Yogandra Mandal , for plot no.23, 24, 25 area given -0.69 Acre. J.B. No.-37 , Mauza-Bada Madansahi, for 04 years 06 months

3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - Bada Madansahi , P S -Borio , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mouza- Bada Madansahi, Khata no. 37, Khesra no.- 23,24,25	Area- 0.69 Acre	Rs.- 47.4 Lac	Stock Yard for Stone Boulder, Chips, Metal- 1,00,000 Cft/Months	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be madewith transporter to this effect with the condition that if found transporting the material uncovered, transport



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contract shall be terminated with immediate effect.

5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.
6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?
7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.
8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period
9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month
10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



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S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA
2	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

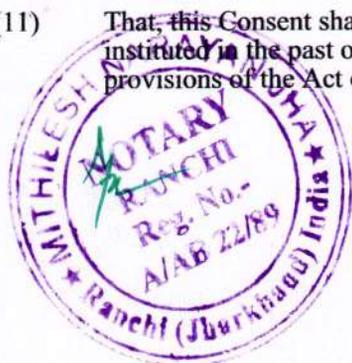
(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.



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(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

- 4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAVINDRA PRASAD

(Ravindra Prasad)
Regional Officer

Digitally signed by RAVINDRA PRASAD
DN: c=IN, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=312fba90d12552ca1b8c3c671fb10550bd754c9f942280557fa1d762ea95f88, 2.5.4.45=0321002a3a9e6012581a0394a16e3df8fab8f9e97486f564476abc38511bc1783c27a, cn=RAVINDRA PRASAD
Date: 2019.02.04 18:11:37 +05'30'

Memo No. : JSPCB/RO/DMK/CTE/CTO-4604016/2019/6

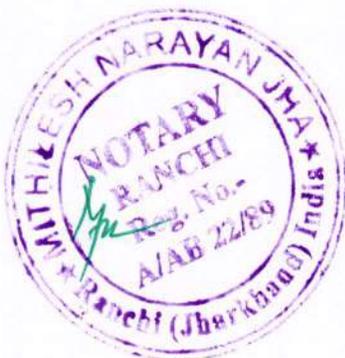
Dated : 2019-02-04

Copy to: Sri KALACHAND MANDAL of M/S HINDUSTAN STONE WORKS, AT - BADA MADANSAHI, Po.- Borio, Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

RAVINDRA PRASAD

(Ravindra Prasad)
Regional Officer

Digitally signed by RAVINDRA PRASAD
DN: c=IN, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=312fba90d12552ca1b8c3c671fb10550bd764d90942280557fa1d762ea95f88, 2.5.4.45=0321002a3a9e6012581a0394a16e3df8fab8f9e97486f564476abc38511bc1783c27a, cn=RAVINDRA PRASAD
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-
4603289/2019/10

Dated : 2019-02-04

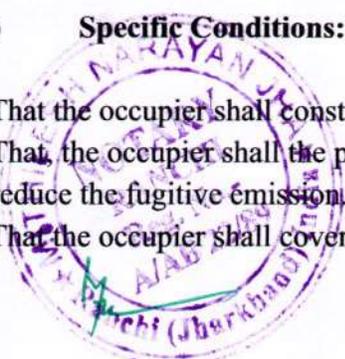
Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-25 of M/S JHARKHAND MINERALS, Occupier Name :MD RABBUL ANSARI for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 128 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
 - (b) The content of land rent agreement made on 22.11.2018 ,and entered in Notary public, Sahibganj, plot no.- 28 (P) & 31 (P), area - 0.69 Acre, Mauza- Bada Madansahi, for 04 years 06 months.
3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - BADA MADANSAHI , P S -BORIO , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mauza - BADA MADANSAHI , Khata No. : 17 & 31, Khesra No. : 28 (P) & 31 (P)	0.69 ACRE	Rs.- 45.8 Lac	STOCK YARD FOR STONE BOLDER, CHIPS, METAL- 100000 CFT/MONTH	Date of issue to 30.09.2019

(A) **Specific Conditions:**

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.



- 4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be made with transporter to this effect with the condition that if found transporting the material uncovered, transport contract shall be terminated with immediate effect.
- 5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.
- 6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?
- 7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.
- 8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period
- 9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month
- 10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**



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(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
-----	------------	------------------

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

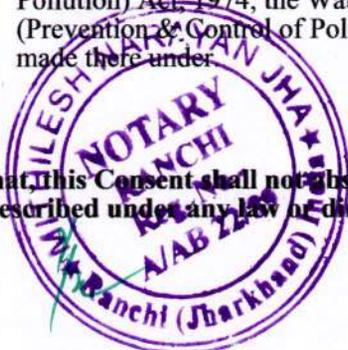
(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.



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5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

**RAVINDRA
PRASAD**

Digitally signed by RAVINDRA PRASAD
DN: cn=RAVINDRA PRASAD, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=312fba096d12552ca1b8c3c671b10550bd764d09942280557ba1d762ea95f88, 2.5.4.45=0321002A3A9E60125B1A9994A10E3DF8FA08F9E97486F56447A8C38511BC1783C27A, cn=RAVINDRA PRASAD
Date: 2019.02.04 18:53:34 +05'30'

(Ravindra Prasad)
Regional Officer

Memo No. : JSPCB/RO/DMK/CTE/CTO-
4603289/2019/10

Dated : 2019-02-04

Copy to: MD RABBUL ANSARI of M/S JHARKHAND MINERALS, At. BADA MADANSAHI, BORIO, Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

**RAVINDRA
PRASAD**

Digitally signed by RAVINDRA PRASAD
DN: cn=RAVINDRA PRASAD, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, st=Jharkhand, 2.5.4.20=312fba096d12552ca1b8c3c671b10550bd764d09942280557ba1d762ea95f88, 2.5.4.45=0321002A3A9E60125B1A9994A10E3DF8FA08F9E97486F56447A8C38511BC1783C27A, cn=RAVINDRA PRASAD
Date: 2019.02.04 18:54:08 +05'30'

(Ravindra Prasad)
Regional Officer





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

925

Ref No. JSPCB/RO/DMK/CTE/CTO-4591614/2019/7

Dated : 2019-02-04

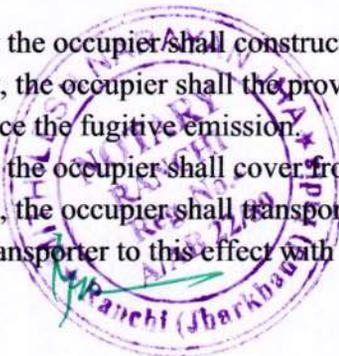
Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2019-01-24 of M/S KOHITOOR STONE WORKS, Occupier Name :MD IRSHAD ALI for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a) The content of checklist dated 31.01.2019 (based on new guideline) vide Ref. No. 123 dated 01.02.2019 of R.O., Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
 - (b) The content of land rent agreement made on 18.11.2018 ,and entered in Notary public, Sahibganj, plot no.-29 & 30, area given -0.10 Acre, for 04 years 11 months.
3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - CHHOTA TOUFIR , P S -BORIO , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Mauza-CHHOTA TOUFIR, Khata No.- 5, Khesra No. -29 & 30	0.10 ACRE	Rs. 45.80 Lac (As per project)	STOCK YARD FOR STONE BOLDER, CHIPS, METAL-100000 CFT/MONTH	Date of issue to 30.09.2019

(A) Specific Conditions:

1. That the occupier shall construct 6' high wind breaking wall.
2. That, the occupier shall the provision is made for systematic water sprinkling at places of dust generation to reduce the fugitive emission.
3. That the occupier shall cover from Tripoli sheet on the materials.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be made with transporter to this effect with the condition that if found transporting the material uncovered, transport



926

contract shall be terminated with immediate effect.

5. That, the occupier shall Shall increase the frequency of water spraying system all along the campus.
6. That, the occupier shall the provision of green belt" is made along the periphery of the individual unit?
7. That the occupier shall obtain stone aggregate from only those unit which have valid CTO and EC.
8. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period
9. That, the occupier shall maintain a detailed record of account of raw materials' purchase, ensure local transport by covered trucks and longer distances by covered railway wagons and shall submit the copies of documents to concerned Board/Regional Officer & District Mining Officer every month
10. That this grant of consent to Establish shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	NA

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

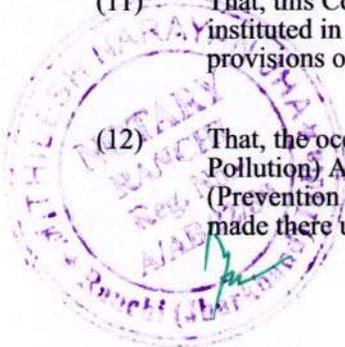
(8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.

(9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.



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4. That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAVINDRA PRASAD
Digitally signed by RAVINDRA PRASAD
 DN: c=IN, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, cn=Jharkhand, 2.5.4.20=312786a90d12552ca1bb3cd71fb10550bd764d90942280557ba1d762ea95f8b, 2.5.4.45=0321062a1a96012581a9194a10e10df1a0bf9e97406f564476abc38511bc1783c27a, cn=RAVINDRA PRASAD
 Date: 2019.02.04 18:29:43 +05'30'

(Ravindra Prasad)
 Regional Officer

Memo No. : JSPCB/RO/DMK/CTE/CTO-4591614/2019/7

Dated : 2019-02-04

Copy to: MD IRSHAD ALI of M/S KOHITOOR STONE WORKS, AT - BADA MADANSAHI, Po.-Borio, Distt.- Sahibganj/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Sahibganj / Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Sahibganj/ D.M.O., Sahibganj / Member Secretary, JSPCB, Ranchi for information & necessary action.

RAVINDRA PRASAD
Digitally signed by RAVINDRA PRASAD
 DN: c=IN, o=JHARKHAND STATE POLLUTION CONTROL BOARD, ou=GOVT OF JHARKHAND, postalCode=834004, cn=Jharkhand, 2.5.4.20=312786a90d12552ca1bb3cd71fb10550bd764d90942280557ba1d762ea95f8b, 2.5.4.45=0321062a1a96012581a9194a10e10df1a0bf9e97406f564476abc38511bc1783c27a, cn=RAVINDRA PRASAD
 Date: 2019.02.04 18:30:21 +05'30'

(Ravindra Prasad)
 Regional Officer



A-III
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आरखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, दुमका - 814101
Ph: 06434-230203 Web Site: www.jspcb.org

पत्रांक :- 1078

दिनांक :- 16/7/2022

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
आरखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,
राँची।

विषय :-

गंगा नदी के किनारे अवस्थित पत्थर भंडारणकर्ताओं को निर्गत अनुज्ञप्ति की अद्यतन स्थिति से अवगत कराने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचीत करना है कि जिला खनन पदाधिकारी, साहेबगंज से प्राप्त पत्र की प्रति संलग्न कर भेजी जा रही है।

अनु० :- यथो०।

विश्वासभाजन,

[Signature]
16/07/2022

क्षेत्रीय पदाधिकारी,
दुमका।



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जिला खनन कार्यालय, साहेबगंज

संशोधित

पत्रांक 617 / एम0, दिनांक 15/07/2022

प्रेषक,

जिला खनन पदाधिकारी,
साहेबगंज।

सेवा में,

क्षेत्रीय पदाधिकारी,
झारखंड राज्य प्रदूषण नियंत्रण पर्वद,
दुमका।

विषय : गंगा नदी के किनारे अवस्थित पत्थर भंडारणकत्ताओं को निर्गत अनुज्ञप्ति का अद्यतन स्थिति से अवगत कराने के संबंध में।

प्रसंग : आपका पत्रांक 1036 दिनांक 12.07.2022

महाशय

उपर्युक्त विषयक प्रसंगाधीन पत्र के सदर्थ में कार्यालय में उपलब्ध अभिलेख के आधार पर संशोधित करते हुए कहना है कि 1) सर्वश्री बजरंगबली स्टोन वर्क्स, पता- समदानाला, पो0- सकरीगली, जिला- साहेबगंज, जो कि सकारीगली घाट यथा रेलवे साईडिंग के नाम से धारित है। 2) सर्वश्री विकास स्टोन वर्क्स, पता- सौतीचौकी खुटहरी, जिला- साहेबगंज, जिसकी अवधि 31.06.16 से 30.06.18, 3) सर्वश्री रामप्रीत स्टोन वर्क्स पता- सौतीचौकी खुटहरी, जिला- साहेबगंज, जिसकी अवधि 31.06.16 से 30.06.18 एवं 4) सर्वश्री विश्वनाथ स्टोन वर्क्स, पता- समदानाला, जिला- साहेबगंज जिसकी अवधि 31.06.16 से 30.06.18 तक के लिए विधिमान्य था, जिसे भंडारण अनुज्ञप्ति के शर्तों का अनुपालन नहीं करने पर तीनों अनुज्ञप्ति को कार्यालय स्तर से रद्द कर दिया गया है। वर्तमान में उपरोक्त चारो ईकाईयों बंद है।



विश्वासभाजन


जिला खनन पदाधिकारी
साहेबगंज।

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, दुमका - 814101
Ph: 06434-230203 Web Site: www.jspcb.org

पत्रांक :- 1030

दिनांक :- 11/07/2022

प्रेषक:

कमलाकान्त पाठक,
क्षेत्रीय पदाधिकारी।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,
रांची।

विषय :

गंगा नदी के किनारे अवस्थित पत्थर भण्डारकर्ताओं को निर्गत स्थापना सहमति एवं संचालन सहमति का अद्यतन स्थिति के संबंध में।

महाशय,

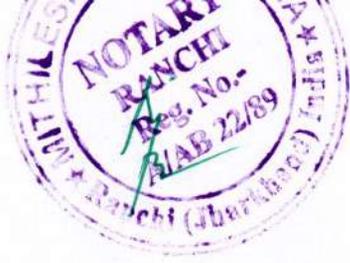
उपर्युक्त विषय के संबंध में सूचित करना है कि दिनांक 21.10.2019 को आहूत जिला टास्क फोर्स (खनन) के बैठक में लिए गए निर्णय के आलोक में गंगा किनारे निर्गत डीलर अनुज्ञप्ति जिनकी संख्या 17 थी। जिला खनन कार्यालय, साहेबगंज पत्रांक 1472/एम दिनांक 31.10.2019 द्वारा डीलर अनुज्ञप्ति रद्द कर दी गई थी।

विदित हो कि पर्षद् क्षेत्रीय कार्यालय-सह-प्रयोगशाला, दुमका द्वारा सर्वप्रथम 09 भंडारकर्ताओं को स्थापना सहमति/संचालन सहमति निर्गत की गई थी (सूची संलग्न)। पुनः 09 भंडारकर्ताओं में से 06 भंडारकर्ताओं द्वारा संचालन सहमति नवीकरण हेतु आवेदन पर्षद् में समर्पित किया गया था जिनका आवेदन पर्षद् द्वारा रद्द कर दिया गया। (सूची संलग्न)

जिला खनन पदाधिकारी, साहेबगंज द्वारा डीलर अनुज्ञप्ति दी गई है जिसमें दो हिंदुस्तान स्टोन वर्क्स, दो झारखण्ड मिनरल्स, दो मिनहाज स्टोन वर्क्स एवं दो कोहितुर स्टोन वर्क्स इकाइयों को दर्शाया गया है जबकि पर्षद् में केवल एक-एक संयुक्त रूप से स्थापना सहमति/संचालन सहमति प्राप्त की गई थी।

उपर्युक्त दोनों इकाइयों में डीलर कोड अलग-अलग होने से कोड के अनुसार दो इकाई होने का संबोधन होना प्रतीत होता है। इस संदर्भ में दिनांक 11.07.2022 को दूरभाष पर जिला खनन पदाधिकारी, साहेबगंज से संपर्क स्थापित करने पर ज्ञात हुआ कि दो में से एक-एक इकाई का नाम दो बार लिख दी गई है जिनमें से एक का हटाकर गिनती की जाए। इसके आधार पर 17





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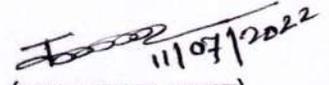
-4 = 13 इकाइयां ही है। जिसमें से प्रथम बार 09 इकाइयों को स्थापना सहमति/संचालन सहमति निर्गत की गई थी। सर्वश्री बजरंगबली स्टोन वर्क्स, विकास स्टोन वर्क्स, रामप्रीत स्टोन वर्क्स एवं विश्वनाथ स्टोन वर्क्स द्वारा कभी भी स्थापना सहमति/संचालन सहमति के लिए आवेदन नहीं समर्पित किया गया था।

उक्त तथ्यों के आधार पर 09 इकाइयों को प्रथम बार स्थापना सहमति/संचालन सहमति निर्गत की गई थी एवं 04 भंडारकर्ताओं का सूची में दो बार नाम था एवं 04 द्वारा आवेदन ही नहीं किया गया था।

सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनु०:-यथो०।

विश्वासभाजन,


11/07/2022
(कमलाकान्त पाठक)
क्षेत्रीय पदाधिकारी।





झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 729

दिनांक :- 06/06/2022

प्रेषक:

क्षेत्रीय पदाधिकारी
दुमका ।

सेवा में,

सदस्य सचिव

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची ।

विषय :- साहेबगंज जिला में गंगा नदी के बड़ा मदनशाही, छोटा तौफीर
घाटों पर अवस्थित खनिज भंडारण से संबंधित निरीक्षण प्रतिवेदन
प्रेषण के संबंध में ।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि साहेबगंज जिला में
गंगा के बड़ा मदनशाही, छोटा तौफीर घाटों पर अवस्थित खनिज
भंडारण से संबंधित निरीक्षण प्रतिवेदन संलग्न कर आवश्यक कारवाई
हेतु भेजा जा रहा है ।

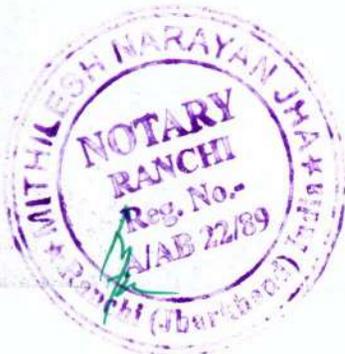
अनुपस्थित

विश्वासभाजन

06/06/2022

(कमलाकान्त पाठक)

क्षेत्रीय पदाधिकारी



साहेबगंज जिला में गंगा नदी के बड़ा मदनशाही, छोटा तौफीर घाटों पर अवस्थित खनिज भंडारण से संबंधित निरीक्षण प्रतिवेदन

जिला टॉस्क फोर्स (खनन) साहेबगंज की बैठक दिनांक- 21.10.2019 को उपायुक्त सह-अध्यक्ष जिला टॉस्क फोर्स (खनन) की अध्यक्षता में आहूत बैठक में लिये गये निर्णय की कारवाई के आलोक में विभिन्न भंडारणकर्ता को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) को रद्द करने का आदेश दिया गया था।

जिसके अनुपालन में इकाइयों का प्रदत्त CTO रद्द कर दिया गया था जिसका नाम एवं संदर्भ निम्नवत है :-

1. M/S FIZA STONE WORKS, Ref No- JSPCB/RO/DMK/CTO-6421365/20/2019/7
2. M/S MINHAZ STONE WORKS, Ref No- JSPCB/RO/DMK/CTO-6421622/2019/6
3. M/S RISHIKSH AUTO MOBILES, Ref No- JSPCB/RO/DMK/CTO- 6423918/2019/5
4. M/S PREM CHAND MANDAL, Ref No- JSPCB/RO/DMK/CTO-6422740/2019/4
5. M/S IZMA STONE WORKS, Ref No- JSPCB/RO/DMK/CTO-6419766/2019/3
6. M/S KHUSHI STONE WORKS, Ref No- JSPCB/RO/DMK/CTO-6423385/2019/2

पुनः दिनांक- 06.06.2022 को अधो के साथ श्री निराला बास्की, कार्यकारी परामर्शी एवं रामदेव सहनी नमूना संग्राहक दुमका द्वारा निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि उक्त इकाइयों के स्थल पर खनिजों का भंडारण नहीं किया जा रहा था।

रामदेव
06/06/2022
(रामदेव साहनी)
नमूना संग्राहक,

Nirala
06/06/2022
(निराला बास्की)
कार्यकारी परामर्शी

Kamalakant
06/06/2022
(कमलाकान्त पाठक)
क्षेत्रीय पदाधिकारी

